

Case :- PUBLIC INTEREST LITIGATION (PIL) No. - 1442 of 2020

Petitioner :- Shiv Ram

Respondent :- State Of U.P. And 4 Others

Counsel for Petitioner :- Ashok Kumar Yadav

Counsel for Respondent :- C.S.C.

Hon'ble Govind Mathur,Chief Justice

Hon'ble Piyush Agrawal,J.

This petition for writ is preferred to issue a writ in the nature of mandamus to Senior Superintendent of Police, Kanpur Nagar to take strict action against the sex racket, which is said to be knitted by several women.

Though in the prayer clause the term 'several women' has been used but in the petition for writ reckless and ill founded allegations have been made against a single named woman, reference of that has also been given in a representation said to be submitted by the petitioner to the police officials of the area. As per the averments contained in the representation, the petitioner is having several video cassettes and audio recordings relating to the issue. The woman against whom allegations are levelled is not party to the proceedings. Even otherwise we are of the view that minimum standard of decency demands that identification of a woman is not required to be disclosed, in a fashion that has been done in the instance petition for writ.

Deprecating the averments in the petition with regard to a woman, we reprimand the petitioner from making allegations in a casual manner. The writ petition is also **dismissed**.

The police authority, however will be at liberty to make discreet inquiry in the matter, if required.

Order Date :- 3.12.2020

Rahul Dwivedi/-

(Piyush Agrawal,J.)

(Govind Mathur,C.J.)